

**(2016) 09 DEL CK 0026**

**DELHI HIGH COURT**

**Case No:** Bail Appeal No. 1763 of 2016

Santosh Kumar Mandal

APPELLANT

Vs

State

RESPONDENT

**Date of Decision:** Sept. 28, 2016

**Acts Referred:**

- Criminal Procedure Code, 1973 (CrPC) - Section 437
- Penal Code, 1860 (IPC) - Section 342, 354(D), 363, 506
- Protection of Children from Sexual Offences Act, 2012 - Section 12

**Citation:** (2016) 8 ADDelhi 337 : (2016) 4 JCC 2206

**Hon'ble Judges:** Ms. Mukta Gupta, J.

**Bench:** Single Bench

**Advocate:** Mr. Vikas Malik and Mr. Nishant Gautam, Advocates, for the Petitioner; Mr. Ravi Nayak, APP with SI Pradeep Rawa, PS Vasant Kunj, North, for the State

**Final Decision:** Dismissed

**Judgement**

**Ms. Mukta Gupta, J.**—By the present petition, the petitioner seeks regular bail in case FIR No. 320/2016 under Sections 354(D)/342/363/506 IPC and Section 12 of Protection of Children from Sexual Offence Act, 2012 (in short "the POCSO Act").

2. The submissions of learned counsel for the petitioner are twofold, firstly that as per the allegations in the FIR, ingredients for offences as alleged have not been made out including the one punishable under Section 12 of the POCSO Act and even if made out, the same being bailable offences, the petitioner is required to be released on bail on his furnishing surety bond. To press the first contention, learned counsel for the petitioner contends that even as per the allegations of the prosecutrix, the petitioner had blocked phone number of the prosecutrix, thus it was the prosecutrix who was after the petitioner and not vice-versa. Further even taking the allegations on the face of it, no act has been attributed to the petitioner with sexual overtones which is an essential ingredient for the offences alleged. With

regard to the second contention, referring to the decisions of the Supreme Court reported as **(2001) 5 SCC 34 Rajeev Chaudhary v. State (NCT) of Delhi** and **(2007) 14 SCC 325 Avinash Bhosale v. Union of India and anr.** and of the High Courts reported as **2005 (2) KLJ 115 C.K. Boban v. The Union of India, 2007 Crl.L.J. 2025 Amarnath Vyas v. State of Andhra Pradesh** and **2013 (56) PTC 282 (Del) State Govt. of NCT of Delhi v. Naresh Kumar Garg** it is stated that rest of the offences invoked against the petitioner are bailable and as per the law laid by the Supreme Court and various High Courts, since for the offence punishable under Section 12 of the POCSO Act, the sentence provided is imprisonment upto 3 years, it is a bailable offence. Therefore, bail was required to be granted as of right to the petitioner.

3. Learned APP for the State on the other hand contends that no doubt as per statement of the prosecutrix, the petitioner blocked her number however the call details of the petitioner's mobile phone call reveal that he had made number of calls to the prosecutrix on her mobile phone and on the intervening night of 8th and 9th June, 2016 he made repeated calls to the prosecutrix from nearly 11 O'clock in the night till he took her to the institute in the midnight and was apprehended at 1.00 AM when the parents of the prosecutrix reached the institute with the police. Relying upon the decisions reported as **(2006) 6 SCC 277 Bhupinder Singh and ors. v. Jarnail Singh and anr., 118 (2005) DLT 194 Inderjeet Nagpal v. Directorate of Revenue Intelligence (DRI), and 2006 (91) DRJ 384 Pradeep Mehta v. State and anr.** it is stated that the offence punishable under Section 12 of the POCSO Act is a non-bailable offence and thus the petitioner cannot claim bail as a matter of right.

4. The above-noted FIR was registered on the complaint of the prosecutrix who stated that she was a student of 11th standard. The petitioner used to come to her house to give tuitions at around 6-7 pm and was teaching her for the last two years. The petitioner used to talk to her on the phone occasionally. For the last 2-3 days, the petitioner wanted to meet her and was calling her on the roof at night however she refused to do so. On 8th June, 2016 the petitioner put her phone on the rejected list and did not take up. The prosecutrix tried to make a number of calls and finally when she made a call at night, he picked it up. The petitioner called her outside her house at the night itself and the prosecutrix went out of the house without telling anybody as everybody was sleeping. When she reached outside the house, the petitioner caught hold of her hand and asked her to come along with him as he wanted to talk to her. When the prosecutrix refused to go, the petitioner threatened that he would kill her parents. Frightened by this threat, the prosecutrix went away with him. At 1.30 AM at night, the petitioner took her to his institute at Kishangarh and after making her sit stated that he liked her and continued talking to her. He was not permitting the prosecutrix to leave the place. In the meantime, her parents along with police reached there and caught the petitioner. The prosecutrix clarified that the petitioner did not do any wrong act with her however for the last few days he was repeatedly calling her and troubling her to meet him. Thus, invoking Sections 354D/342/363/506 IPC besides Section 12 of POCSO Act, the above-noted

FIR was registered. Sections 354D/342/363/506 IPC are cognisable and bailable offences as per first schedule to the Cr.P.C. The first schedule of Cr.P.C. also provides for classification of offences in other laws as under:-

**"II-CLASSIFICATION OF OFFENCES AGAINST OTHER LAWS**

Offence	Cognisable or non-cognisable	Bailable or non-bailable	By what court triable
If punishable with death, imprisonment for life, or imprisonment for more than 7 years,	Cognisable	Non-bailable	Court of Session.
If punishable with imprisonment for 3 years, and upwards but not more than 7 years	Cognisable	Non-bailable	Magistrate of the first class
If punishable with imprisonment for less than 3 years or with fine only	Non-cognisable	Bailable	Any Magistrate

5. The contention of learned counsel for the petitioner is that since the offence punishable under Section 12 of POCSO Act provides for a punishment of imprisonment of either description for a term which may extend to three years and fine, the same will not fall in category 2 but in category 3 and would be thus a bailable offence.

6. In *Avinash Bhosale* (supra) the Supreme Court while dealing with amended Section 135(1)(ii) of the Customs Act, 1962 held that the said offence is a bailable offence and the Magistrate rightly granted bail to the appellant therein. The offence punishable under Section 135(1)(ii) of the Customs Act, 1962 is punishable with imprisonment for a term which may extend to three years or with fine or with both. Relying on the decision in *Avinash Bhosale*, this Court in *Naresh Kumar Garg* (supra) held that an offence punishable under Section 63 of the Copyright Act 1967 for which the punishment prescribed was imprisonment which may extend to three years and with fine which may extend to Rs. 2 lakhs was a bailable offence.

7. In *Bhupinder Singh* (supra) the Supreme Court after considering its earlier judgment in *Rajeev Chaudhary* (supra) held:

11. A bare reading of Section 304-B IPC shows that whoever commits "dowry death" in terms of Section 304-B IPC shall be punished with imprisonment for a term which shall not be less than 7 years but which may extend to imprisonment for life. In other words, the minimum sentence is 7 years but in a given case sentence of imprisonment for life can be awarded. Put differently, sentence of imprisonment for life can be awarded in respect of an offence punishable under Section 304-B IPC. The proviso to sub-section (2) of Section 167 consists of three parts. The first part relates to power of the Magistrate to authorise detention of the accused person. This part consists of two sub parts. In positive terms it prescribes that no Magistrate shall authorise detention of the accused in custody, under this paragraph [meaning sub-section (2)(a)] for a total period exceeding (i) 90 days where the investigation relates to an offence punishable with death, imprisonment for life or imprisonment for a term of not less than 10 years, and (ii) 60 days where the investigation relates to any other offences. The period of 90 days is applicable to cases where the investigation relates to the three categories of offences which are punishable with (i) death, (ii) imprisonment for life, or (iii) imprisonment for a term of not less than ten years. The question is whether Section 304-B is an offence "punishable" with imprisonment for life. Strong reliance was placed by Mr D.K. Garg, learned counsel appearing for the appellant on ***Rajeev Chaudhary v. State (NCT) of Delhi [(2001) 5 SCC 34 : 2001 SCC (Cri) 819 : AIR 2001 SC 2369]***. A reference is also made to the decisions of the Jharkhand, the Delhi and the Karnataka High Courts where the ratio in ***Rajeev Chaudhary case [(2001) 5 SCC 34 : 2001 SCC (Cri) 819 : AIR 2001 SC 2369]*** has been made applicable to cases involving offence punishable under Section 304-B IPC. The Jharkhand High Court's decision is ***Sunil Kumar v. State of Jharkhand[(2003) 2 Rec Cri R 135 : 2002 Cri LJ 2507 (Jhar)]***. Contrary views appear to have been taken by the Rajasthan and the Himachal Pradesh High Courts in ***Keshav Dev v. State of Rajasthan [2005 Cri LJ 3306 (Raj)]*** and ***State of H.P. v. Lal Singh 2003 Cri LJ 1668 (HP)***. The Punjab and Haryana High Court appears to have taken a somewhat different view in two different cases. In ***Kuldeep Singh v. State of Punjab (2005) 3 RCR 599 (P&H)*** it was held that the period is 90 days, as has been held in the case at hand. But a different view (though in relation to some other offences) was taken in *Abdul Hamid* (Crl. Misc. No. 40599 M of 2005 disposed of on 21-9-2005). A bare reading of ***Rajeev Chaudhary case [(2001) 5 SCC 34 : 2001 SCC (Cri) 819 : AIR 2001 SC 2369]*** shows that the same related to an offence punishable under Section 386 IPC and the sentence in respect of the said offence is not less than 10 years. This Court held that the expression "not less than" means that the imprisonment should be 10 years or more to attract 90 days" period. In that context it was said that for the purpose of clause (i) of proviso (a) of Section 167(2) CrPC the imprisonment should be for a clear period of 10 years or more. The position is different in respect of the offence punishable under Section 304-B IPC. In the case of

Section 304-B the range varies between 7 years and imprisonment for life. What should be the adequate punishment in a given case has to be decided by the court on the basis of the facts and circumstances involved in the particular case. The stage of imposing a sentence comes only after recording the order of conviction of the accused person. The significant word in the proviso is "punishable". The word "punishable" as used in statutes which declare that certain offences are punishable in a certain way means liable to be punished in the way designated. It is ordinarily defined as deserving of or capable or liable to punishment, capable of being punished by law or right, may be punished or liable to be punished, and not must be punished.

12. In Bouvier's Law Dictionary meaning of the word "punishable" has been given as "liable to punishment". In Words and Phrases (Permanent Edn.) the following meaning is given:

"The word "punishable" in a statute stating that a crime is punishable by a designated penalty or term of years in the State prison limits the penalty or term of years to the amount or term of years stated in the statute."

13. Corpus Juris Secundum gives the meaning as:

"Deserving of, or liable to, punishment; capable of being punished by law or right; said of persons or offences. The meaning of the term is not "must be punished", but "may be punished", or "liable to be punished"."

14. While dealing with a case relating to the Punjab Borstal Act, 1926, this Court held that a person convicted under Section 302 IPC and sentenced to life imprisonment is not entitled to the benefit of Section 5 of the said Act as the offence of murder is punishable with death. (See **Sube Singh v. State of Haryana [(1989) 1 SCC 235 : 1989 SCC (Cri) 101]**.)

15. Where minimum and maximum sentences are prescribed, both are imposable depending on the facts of the cases. It is for the court, after recording conviction, to impose appropriate sentence. It cannot, therefore, be accepted that only the minimum sentence is imposable and not the maximum sentence. Merely because minimum sentence is provided that does not mean that the sentence imposable is only the minimum sentence. The High Court's view in the impugned order that permissible period of filing of challan is 90 days is the correct view. Contrary view expressed by the Jharkhand, the Delhi and the Karnataka High Courts is not correct. The Himachal Pradesh, the Rajasthan and the Punjab and Haryana High Courts taking the view that 90 days is the period, have expressed the correct view. Therefore, on that ground alone the appeal fails."

8. From the perusal of the decisions in Rajeev Chaudhary and Bhupinder Singh (supra), it is evident that in Rajeev Chaudhary (supra) the Supreme Court was dealing with provision of Section 167 Cr.P.C. which provided that no Magistrate shall

authorise the detention of the accused person in custody for a total period exceeding ninety days where the investigation relates to an offence punishable with death, imprisonment for life or imprisonment for a term of not less than ten years. Thus, the thrust of the Supreme Court decision was on the interpretation of the words "not less than". As held in *Bhupinder Singh* (supra) word "punishable" means "may be punished", or "liable to be punished" and is not "must be punished" which is stage which comes at the end of trial after a judgment of conviction is passed. Thus to ascertain the category in which the offence falls the maximum punishment that can be provided by the statute is to be seen even though the discretion of the Court may be to award minimum sentence or fine or both as well.

9. A three Judge Bench of the Supreme Court in the decision reported as **(2011) 14 SCC 1 Om Prakash and anr. v. UOI and anr.** considering the distinction between offences punishable under the IPC and that under Central Excise Act 1944 and Customs Act 1962 held-

"16. As has been indicated hereinbefore in this judgment, Section 2(a) of the Code defines "bailable offence" to be an offence shown as bailable in the First Schedule to the Code or which is made bailable by any other law for the time being in force. The First Schedule to the Code which deals with classification of offences is in two parts. The first part deals with offences under the Penal Code, while the second part deals with classification of offences in respect of other laws. Inasmuch as, the offences relate to the offences under the 1944 Act, it is the second part of the First Schedule which will have application to the cases in hand. The last item in the list of offences provides that if the offence is punishable with imprisonment for less than three years or with fine only, the offence will be non-cognisable and bailable. Accordingly, if the offences come under the said category, they would be both non-cognisable as well as bailable offences. However, in the case of the 1944 Act, in view of Section 9-A, all offences under the Act have been made non-cognisable and having regard to the provisions of Section 155, neither could any investigation be commenced in such cases, nor could a person be arrested in respect of such offence, without a warrant for such arrest.

34. Mr Parasaran's next submission was with regard to the provisions of Part II of the First Schedule to the Code of Criminal Procedure and it was submitted that the same has to be given a meaningful interpretation. It was urged that merely because a discretion had been given to the Magistrate to award punishment of less than three years, it must fall under the third head of the said Schedule and, therefore, be non-cognisable and bailable. On the other hand, as long as the Magistrate had the power to sentence a person for imprisonment of three years or more, notwithstanding the fact that he has discretion to provide a sentence of less than three years, the same will make the offence fall under the second head thereby making such offence non-bailable. It was submitted that in essence it is the maximum punishment which has to determine the head under which the offence

falls in Part II of the First Schedule to the Code and not the use of discretion by the Magistrate to award a lesser sentence.

35. In support of his submissions, Mr. Parasaran referred to the decisions of this Court in **CBI v. Tapan Kumar Singh (2003) 6 SCC 175 : 2003 SCC (Cri) 1305** and **Bhupinder Singh v. Jarnail Singh (2006) 6 SCC 277 : (2006) 3 SCC (Cri) 101**, to which reference will be made, if necessary.

36. As we have indicated in the first paragraph of this judgment, the question which we are required to answer in this batch of matters relating to the Central Excise Act, 1944, is whether all offences under the said Act are non-cognisable and, if so, whether such offences are bailable? In order to answer the said question, it would be necessary to first of all look into the provisions of the said Act on the said question.

37. Sub-section (1) of Section 9-A, which has been extracted hereinbefore, states in completely unambiguous terms that notwithstanding anything contained in the Code of Criminal Procedure, offences under Section 9 shall be deemed to be non-cognisable within the meaning of that Code. There is, therefore, no scope to hold otherwise. It is in the said context that we will have to consider the submissions made by Mr Rohatgi that since all offences under Section 9 are to be deemed to be non-cognisable within the meaning of the Code of Criminal Procedure, such offences must also be held to be bailable.

38. The expression "bailable offence" has been defined in Section 2(a) of the Code and set out here in above in para 6 of the judgment, to mean an offence which is either shown to be bailable in the First Schedule to the Code or which is made bailable by any other law for the time being in force. As noticed earlier, the First Schedule to the Code consists of Part I and Part II. While Part I deals with offences under the Penal Code, Part II deals with offences under other laws. Accordingly, if the provisions of Part II of the First Schedule are to be applied, an offence in order to be cognisable (sic non-cognisable) and bailable would have to be an offence which is punishable with imprisonment for less than three years or with fine only, being the third item under the category of offences indicated in the said Part. An offence punishable with imprisonment for three years and upwards, but not more than seven years, has been shown to be cognisable and non-bailable. If, however, all offences under Section 9 of the 1944 Act are deemed to be non-cognisable, then, in such event, even the second item of offences in Part II could be attracted for the purpose of granting bail since, as indicated above, all offences under Section 9 of the 1944 Act are deemed to be non-cognisable."

10. It is thus evident that the main thrust of the decision to ascertain whether the offence was bailable or non-bailable was on the point that the offence being non-cognisable it had to be bailable. Section 19 POCSO Act notes that the offences punishable under POCSO Act are cognisable in nature and provides a special

mechanism to deal with crimes effecting the children. Section 19 POCSO Act reads as under:-

"19. Reporting of offences.-(1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, any person (including the child), who has apprehension that an offence under this Act is likely to be committed or has knowledge that such an offence has been committed, he shall provide such information to,-

(a) the Special Juvenile Police Unit; or

(b) the local police.

(2) Every report given under sub-section (1) shall be-

(a) ascribed an entry number and recorded in writing;

(b) be read over to the informant;

(c) shall be entered in a book to be kept by the Police Unit.

(3) Where the report under sub-section (1) is given by a child, the same shall be recorded under sub-section (2) in a simple language so that the child understands contents being recorded.

(4) In case contents are being recorded in the language not understood by the child or wherever it is deemed necessary, a translator or an interpreter, having such qualifications, experience and on payment of such fees as may be prescribed, shall be provided to the child if he fails to understand the same.

(5) Where the Special Juvenile Police Unit or local police is satisfied that the child against whom an offence has been committed is in need of care and protection, then, it shall, after recording the reasons in writing, make immediate arrangement to give him such care and protection including admitting the child into shelter home or to the nearest hospital within twenty-four hours of the report, as may be prescribed.

(6) The Special Juvenile Police Unit or local police shall, without unnecessary delay but within a period of twenty-four hours, report the matter to the Child Welfare Committee and the Special Court or where no Special Court has been designated, to the Court of Session, including need of the child for care and protection and steps taken in this regard.

(7) No person shall incur any liability, whether civil or criminal, for giving the information in good faith for the purpose of sub-section (1)."

11. Thus, the decisions of Supreme Court in case of *Rajeev Chaudhary and Avinash Bhosale* (supra) have no application to the facts of the case as discussed in detail by three Judge Bench in *Om Prakash* (supra) holding that the offences under Section 9 of Central Excise Act 1944 and Section 135(1)(ii) of the Customs Act 1962 were

non-cognisable and thus bailable offences. Considering the gravity of the offences and the special mechanism provided under POCSO Act to hold that the offences are bailable though cognisable and would fall in category 3 would be rendering an interpretation to the classification provided in second part of First Schedule of Cr.P.C contrary to the object of the special enactment. Thus offences punishable under POCSO Act including Section 12 are cognisable and non-bailable offences.

12. The allegations against the petitioner in the above-noted FIR are that while he was working as a home tutor to the prosecutrix he called her outside her house in the midst of night and took her to the institute. All this was on the threat that he would kill her parents. The prosecutrix was wrongly confined by the petitioner at a lonely place, when the parents of the prosecutrix along with the Police reached the institute and apprehended the petitioner at the spot. Though the prosecutrix states that she had been calling the petitioner however a perusal of the call detail record of the mobile phone of the petitioner reveals that on the intervening night of 8th and 9th June, 2016 from 22.52 hours he had been continuously calling the prosecutrix.

13. Considering the facts and circumstances of the case and that the prosecutrix is yet to be examined I do not find it to be a fit case for grant of bail to the petitioner. Petition is dismissed.